15.37 hrs.

Title: Consideration of the Constitution (Amendment) Bill, 1999 (Omission of Article 44, etc.) (continued − Not concluded).

MR. DEPUTY SPEAKER: Now, we shall take up Item no. 28. The following Motion was moved by Shri Yogi Adityanath on the 19th July, 2002, namely:

"That the Bill further to amend the Constitution of India, be taken into consideration."

On the last occasion the House had to adjourn for want of quorum and the Division on this Motion was held over. Before I put the Motion to the Vote of the House, this being a Constitution Amendment Bill, voting has to be by Division. Let the lobbies be cleared.-

MR. DEPUTY-SPEAKER: Hon. Members, I have ordered the Lobbies to be cleared and so whatever you all said during this period has not gone on record.

Now, the Lobbies have been cleared.

SHRI SHIVRAJ V. PATIL (LATUR): Mr. Deputy-Speaker, Sir, since the Lobbies are cleared now, again I would like to submit for the record that this is an abuse of the procedure followed in the House. If a Member has moved a Bill, it is his duty to see that, at least, 50 Members support his proposal on the floor of the House. It is for the Ruling Party and for the Member concerned, who has moved the Bill, to keep the Members in the House and see that, at least, there is a quorum.

Sir, this is a Constitution (Amendment) Bill, for the passing of which, according to the rules, at least 50 per cent of the Members of the House have to support it and two-thirds of the Members present in the House and voting have to support and vote for it. But even 50 Members are not present now. So, what is the result? Shri Ahamed's Bill is to be taken up next. Since there is no quorum in the House, the House will be adjourned, the time of the House will be wasted and his Bill will not be taken up. This has not happened for the first time, but this is happening for the third time and this is being done with a design. So, I would request the Parliamentary Affairs Minister to help us. We are helping the Government to pass the Bills. We should not create a situation in which the Members of the Opposition parties are not in a position to do that. Let us, at least, have a quorum and let us put it to vote.

SHRI G.M. BANATWALLA (PONNANI): Mr. Deputy-Speaker, Sir, I support his submission. There is a stalemate and there is absolute necessity that the matter must be resolved. Otherwise, the Private Members' Business suffers.

SHRI V. DHANANJAYA KUMAR (MANGALORE): Mr. Deputy-Speaker, Sir, I have great respect for the submission made by Shri Shivraj Patil. But again I would like to plead that since we have permitted the Member to introduce the Bill, it has now become the property of this House. So, just because sufficient number of Members is not present in the House, how can we bypass the procedure?

It is neither the responsibility of NDA Members nor the Government to see that sufficient number of Members are present in the House.

SHRI SHIVRAJ V. PATIL : Sir, I have great respect for my friend sitting on the other side. ...(*Interruptions*) If the Member is not in a position to keep 50 Members in the House, let him withdraw this Bill. The least he can do to help the Parliament is this. ...(*Interruptions*)

SHRIMATI RENUKA CHOWDHURY (KHAMMAM): Why should every other Member give up his privilege? ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Now, let me hear the Minister of Parliament Affairs.

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुामा स्वराज) : उपाध्यक्ष महोदय, मैं माननीय शिवराज पाटील जी का बहुत सम्मान करती हूं। उन्होंने जो चिन्ता इस बिल के संबंध में, खास तौर से प्रोसिज़र के बारे में रखी है, मैं उससे स्वयं को संबद्ध करती हूं।

महोदय, मुझे सिर्फ दो बातें कहनी हैं, जिनका इन्होंने उल्लेख किया। उन टिप्पणियों पर मुझे काफी दुख है। पहले तो इन्होंने कहा कि - "It is the duty of the ruling party."

उपाध्यक्ष महोदय, मैं आपसे कहना चाहती हूं कि प्राईवेट मेम्बर बिजनेस के समय सदन दल निर्पेक्ष हो जाता है, उस समय सदन दल की सीमाओं में बंधा हुआ नहीं रहता और जो भी व्यक्ति यहां रेजोल्यूशन या बिल देता है वह किसी पार्टी के नाते नहीं देता। इसलिए यह अपेक्षा करना कि रूलिंग पार्टी का यह कर्तव्य है कि वह कोरम जुटाए, कम से कम 50 लोग जुटाए, यह अपेक्षा करना सही नहीं है। दूसरी इन्होंने एक अनचेरीटेबल टिप्पणी की - "This is with a design."

महोदय, यह सही नहीं है, पहली बार मेरी आंखों के सामने यह बात आई है।â€¦ (व्यवधान)

MR. DEPUTY-SPEAKER: Let her speak.

...(*Interruptions*)

MR. DEPUTY-SPEAKER: Now, why are you interrupting her?

श्रीमती सुामा स्वराज : जहां तक प्रोसिज़र का ताल्लुक है, किसी भी संविधान संशोधन संबंधी बिल के लिए 50 फीसदी कुल संख्या का और दो-तिहाई उपस्थित सांसदों की संख्या जरूरी होती है। प्रोसिजर में यह चीज आई है। मैं आपके माध्यम से सदन को आश्वस्त करना चाहूंगी कि अगला शुक्रवार प्राईवेट मैम्बर्स रेजोल्यूशंस का है लेकिन उससे अगला शुक्रवार फिर विधेयक का आएगा। निश्चित तौर पर जो मेम्बर्स हमारी पार्टी से और बी.जे.पी. से संबंधित हैं, इसलिए पार्टी के नाते हम लोग यह कोशिश जरूर करेंगे कि कोई रास्ता निकले और जो मेम्बर्स दूसरी पार्टियों के, सत्ता पक्ष या विपक्ष के, दूसरे विधेयक लाए हैं, वे विधेयक अड़े नहीं और यह विधेयक उसके लिए अड़चन न बने।

महोदय, मैं व्यक्तिगत तौर पर इसे देखूंगी, लेकिन यह कहना कि ऐसा किसी डिजाइन के साथ किया जा रहा है या यह कहना कि सत्ता पक्ष के लोग इसे कर रहे हैं, यह सही नहीं है। मैं पाटील जी से इतना कहना चाहूंगी कि हम जरूर कोई रास्ता निकालेंगे और बाकी सांसदों ने जो विधेयक दिए हैं, उनके विधेयकों के समय यह ि वधेयक अड़चन न बन जाए। इसके लिए हम निश्चित तौर पर प्रयास करेंगे।

श्री शिवराज वि.पाटील : मैं फिर बात साफ कर देना चाहता हूं कि संसदीय कार्य मंत्री, श्रीमती सुामा जी ने जो कहा है कि इसके लिए उनकी जिम्मेदारी नहीं है। उनकी पार्टी का मेम्बर होने की वजह से उनकी शायद यह जिम्मेदारी हो सकती है। मैं इसके लिए गवर्नमेंट को जिम्मेदार नहीं मानूंगा, मगर जिस माननीय सदस्य ने यह बिल लाया है, उनकी भी 50 मेम्बर्स रखने की जिम्मेदारी है।â€¦ (व्यवधान) अगर नहीं है तो मैं कहना चाहता हूं कि यह जो बिल है इसे आप अगली बार जरूर ले लीजिए, मगर हमारे जो माननीय सदस्य बोलना चाहते हैं उन्हें बोलने दीजिए। अगर यहां कोरम है तो आप दूसरे सब्जैक्ट को ले लीजिए।â€¦ (व्यवधान) मगर यह क्या बात हुई कि एक दफा नहीं बल्कि तीन दफा ऐसा हुआ है। यह बिल डिफीट होने वाला है, इसमें मेरे मन में कोई आशंका नहीं है। बिल डिफीट होने वाला है, इसलिए आप उसके ऊपर वोटिंग नहीं होने देंगे तो हम क्या समझें। मैं सुामा जी और गवर्नमेंट को नहीं कह रहा हूं, मगर जिस माननीय सदस्य ने यह बिल लाया है क्या उनकी जिम्मेदारी नहीं है। अगर तीन दफा ऐसा होने के बाद भी वे पास नहीं करा पा रहे हैं तो क्या हम नहीं कह सकते कि यह डिजाइन से हो रहा है।

MR. DEPUTY-SPEAKER: Hon. Members, invariably all these three times, I had to take the responsibility of sitting here and giving the final judgement.

...(*Interruptions*)

MR. DEPUTY-SPEAKER: Yogi Aditya Nath, now please resume your seat.

Let me also say something and then we will take up the next item on the agenda. It is because of this Bill that we are going to adjourn now for want of quorum. That means, all the other hon. Members, who have given their Bills for consideration and passing, are coming and they are stuck up somewhere. Therefore, there must be some mechanism by which we must be in a position to come out. The Minister of Parliamentary Affairs has already said that next time Resolutions are going to be taken up. Next to that, she will make sure that this crisis does not take place. Let us hope that. Shri Ahamed's Bill is there and the Bills of so many other hon. Members are there. It is quite natural that they all get agitated. Also, the time of the House is wasted. I am not going to add anything. I cannot do anything. But I find that there is no quorum in the House. Therefore, the Division on the Constitution (Amendment) Bill moved by Shri Yogi Adityanath is held over and it will take place on the next day allotted to the Private Members' Bills.

As there is no quorum, the House is to be adjourned for want of a quorum.

The House stands adjourned to meet at 11 o' clock on 24th February, 2003.

15.51 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Monday, February 24, 2003/Phalguna 5, 1924 (Saka).